

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA

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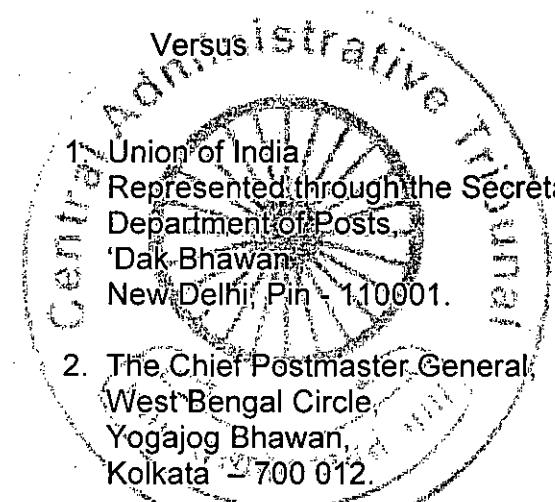
No. O.A. 350/124/2012

Date of order: 29.08.2018

Coram : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Subir Mukherjee,
Erawali, P.O. Khargram,
District Murshidabad, Pin – 743146,
Being the Postal Assistant of
Kharsuli Bazar Sub-Post Office,
Asansol Division, (since dismissed from service),
Asansol,
District – Burdwan.

..... Applicant.



1. Union of India
Represented through the Secretary,
Department of Posts,
Dak Bhawan,
New Delhi; Pin - 110001.
2. The Chief Postmaster General,
West Bengal Circle,
Yogajog Bhawan,
Kolkata – 700 012.
3. The Director of Postal Services,
South Bengal Region,
Yogajog Bhavan,
Kolkata – 700 012.
4. The Senior Superintendent of Post Offices,
Asansol Division,
Asansol, Pin – 713 301.
5. Asstt. Director of Postal Services (Court),
O/o. Chief Postmaster General,
West Bengal Circle,
Kolkata – 700 012.

..... Respondents.

For the applicant : Mr. S.P. Mukherjee , Counsel

For the respondents : Ms. M. Bhattacharyya, Counsel

O R D E R (Oral)**Per Ms. Bidisha Banerjee, Judicial Member:**

1. Lt. Counsel for both sides are present.
2. The applicant was dismissed from service owing to the charges levelled against him and his punishment order was upheld by the appellate authority also. No further applications have been preferred before the next higher authority.
3. The applicant is given liberty to prefer a revisional application before the ~~next higher authority, which is the Chief Post Master General, West Bengal or any other competent authority,~~ ^{who} Circle, Yogayog Bhawan within a period of 4 weeks from the date of receipt of a copy of this order, since in our considered view, the penalty was not commensurate to the gravity of charges levelled or offences alleged against the applicant.
4. The authority upon due application of mind will consider reduction of penalty in accordance with law and pass appropriate orders within a period of 8 weeks from the date of such consideration.
5. The O.A. is, accordingly, disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

SP